

HARYANA VIDHAN SABHA

Bill No. 7— HLA OF 2025

THE SEEDS (HARYANA AMENDMENT) BILL, 2025

A

BILL

further to amend the Seeds Act, 1966.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows:—

1. This Act may be called the Seeds (Haryana Amendment) Act, 2025.
2. After section 19 of the Seeds Act, 1966, the following section shall be inserted, namely:—

Short title.

Insertion of section 19A in Central Act 54 of 1966.

“19A. Penalty for contravention of section 7.- Notwithstanding anything contained in this Act or rules made thereunder, the offences committed in contravention of section 7 of this Act shall be cognizable and non-bailable-

- (i) where an offence has been committed by a company/producer, every person who at the time of the commission of offence was in charge and was responsible to the company/producer for the conduct of the business shall be punishable with imprisonment for a term which shall not be less than one year but which may extend to two years and shall also be liable to fine which shall not be less than one lakh rupees but which may extend to three lakh rupees. Further, in the event of an offence being committed by a company/producer, having been previously convicted of an offence shall be punishable with imprisonment for a term which shall not be less than two years but which may extend to three years and shall also be liable to fine which shall not be less than three lakh rupees but which may extend to five lakh rupees;
- (ii) where an offence has been committed by a dealer/person, he shall be punishable with imprisonment for a term which shall not be less than six months but which may extend to one year and shall also be liable to fine which shall not be less than fifty thousand rupees but which may extend to one lakh rupees. Further, in the event of an offence being committed by a dealer/person, having been previously convicted of an offence shall be punishable with imprisonment for a term which shall not be less than one year but which may extend to two years and shall also be

liable to fine which shall not be less than one lakh rupees but which may extend to two lakh rupees.

Explanation.— For the purposes of this section,-

- (i) 'producer' means a person engaged in the commercial production of seeds for further sale through a dealer; and
- (ii) 'dealer' means a person carrying on the business of selling, exporting or importing seeds and includes retailer, marketeer, e-marketeer, an agent of a dealer and e-marketeer."

STATEMENT OF OBJECTS AND REASONS

The Seeds Act, 1966 is enacted to provide for regulating the quality of certain seeds for sale, and for matters connected therewith.

It is noticed that many producers, dealers, and sellers are engaged in production, stocking, sell, import, transport or distribution of seeds which are not as per standards. The farmers are being sold such seeds which do not provide results for improvement of productivity of the farm produce. The same is also resulting into increase of cost of crop production and loss of economy.

Therefore, the Govt. of Haryana considers it expedient to prevent sale of sub standard seeds and for that purpose inserted section 19A after Section 19 for the contravention of section 7 of the Seeds Act, 1966 in its application to the State of Haryana. For stringent punishment, the State government has made the offence cognizable and non-bailable.

The Bill seeks to achieve the above objectives.

Hence, this Bill.

SHYAM SINGH RANA,
Agriculture Minister, Haryana.

Chandigarh:
The 12th March, 2025

DR. SATISH KUMAR,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 12th March, 2025, under proviso to rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

